## COMMITTEE ON PRIVATE MEMBERS

## COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS (Thirteenth Lok Sabha) TWENTY-SIXTH REPORT

(Presented on 17.7.2002)

I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-sixth Report.

2. The Committee met on 16 July, 2002 for examination of the four Constitution (Amendment) Bills

under rule 294(1)(a) of the Rules of Procedure.

## **Examination of Constitution (Amendment) Bills**

(1)The Constitution (Amendment) Bill, 2002

(Amendment of article 243C, etc.) by Shri Priya Ranja Dasmunsi, M.P.

The Bill seeks to amend the Constitution with a view to:-

1.

enabling the members of the House of People and Legislative Assemblies of the States to nominate their representatives to act as members with voting rights in Panchayats and Muncipalities;

2.

auditing of accounts of District Councils by Accountant General of the State concerned; and

3.

providing for removal of Chairman of the District Council in case of omission or commission or improper maintenance of accounts for two successive years.

(2) The Constitution (Amendment) Bill, 2002

(Insertion of new article 21A) by

Shri Priya Ranja Dasmunsi, M.P.

The Bill seeks to amend the Constitution with a view to including certain social security measures such as health care and medical, housing and food facilities to physically challenged persons and senior citizens as Fundamental Rights.

3) The Constitution (Amendment) Bill, 2002

(Amendment of Tenth Schedule) by Shri G.M. Banatwalla, M.P.

The Bill seeks to amend the Tenth Schedule to the Constitution with a view to omitting paragraphs 3 and 4 of the Schedule which relate to split and merger in and of political parties

(4) The Constitution (Amendment) Bill, 2002 (Amendment of articles 124 and 216) by Shrimati Renuka Chowdhury, M.P.

The Bill seeks to amend the Constitution with a view to making provision for reservation of onethird of seats in favour of women in appointments of Judges in Supreme Court and in High Courts.

## Recommendations

3. The Committee recommend that Sarvashri Priya RanjaDasmunsi, G.M. Banatwalla and Shrimati Renuka Chowdhury, M.Ps., be permitted to move for leave to introduce their Constitution (Amendment) Bills.

P.M. SAYEED,

Chairman, Committee on Private Members Bills and Resolutions. **NEW DELHI**;

16 July 2002 /25 Asadha 1924 (Saka)